

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01607/2016

Dated Tuesday the 6th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

S.Palavesam,
S/o. (late) M.Sankaralingam,
1335D10/6, Annai Therasa Nagar,
Lakshmipuram,
Kovilpatti 628502.Applicant

By Advocate M/s. R. Malaichamy

Vs

1. Union of India,
rep by the Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600002.
2. The Director of Postal Services,
Southern Region (TN),
Madurai 625002.
3. The Senior Superintendent of Post Offices,
Kovilpatti Division,
Kovilpatti 628501.Respondents

By Advocate Mr. S. Nagarajan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- “1. To call for the records of the 2nd respondent pertaining to her proceedings made in Memo No. VIG/12-13/113/15/MA dated 16.02.2016 and the Rule 14 charge sheet issued by the 3rd respondent vide No. SB/CPT/KOL/2015 dated 21.04.2016 and set aside the same; and
2. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”
2. Both sides submit in unison that the applicant had filed Annexure A-6 revision petition before the first respondent against the order of the second respondent appellate authority who had directed the disciplinary authority to initiate Rule 14 proceedings. The revision petition is pending before the competent authority.
3. It is urged by the learned counsel for the applicant that the appellate authority had no such jurisdiction to direct the disciplinary authority to initiate fresh proceedings when the penalty imposed by the disciplinary authority was still in operation. It is accordingly submitted that the applicant would be satisfied if the OA is disposed of with a direction to the respondents to consider the revision petition in

accordance with law and pass a speaking order within a time limit to be stipulated by this Tribunal.

4. In view of the limited relief sought, the first respondent is directed to consider Annexure A-6 revision petition dt. 28.09.2016 and pass a speaking order thereon within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction.

(R. Ramanujam)
Member(A)
06.02.2018

SKSI